

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 109
ANSWERED ON 02/02/2023**

Disposal of Rape and POCSO Cases by Fast-Track Courts

109 Dr. Ashok Kumar Mittal:

Will the Minister of Law and Justice be pleased to state:-

(a) the number of fast track courts which have been established by Government to deal with Rape cases and POCSO (Protection of Children from Sexual Offences) cases;

(b) the number of cases since 2018 which have been disposed of by the fast-track courts, the details thereof;

(c) the total amount released by Government for improving the infrastructure of fast-track courts during each of the last three years and the current year and the actual amount spent thereon; and

(d) the details of the steps taken by Government to increase the anonymity of the rape victims and their rehabilitation?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

(a) Under the Scheme of Fast Track Special Courts (FTSCs) scheme, 768 FTSCs including 418 exclusive POCSO courts have been set up to deal with Rape cases and POCSO (Protection of Children from Sexual Offences) cases.

(b) The FTSC scheme became operational from 2nd October 2019 and as per information provided by the High Courts 1, 37,680 rape and POCSO Act cases

have been disposed of in these FTSCs till 31.12.2022. High Court wise details are at **Annexure-A**.

(c) No separate allocation is done for the infrastructure development specifically for FTSC. However, the Department is implementing a separate Centrally sponsored scheme for development of judicial infrastructure which includes construction of Court Halls and other infrastructure component for all Courts including FTSCs. A sum of Rs.9490.44 crores has been released since inception of the scheme. The scheme was extended last in the year 2021 for a period of 5 years i.e. up to Financial Year 2025-26 with total budgetary outlay of Rs. 9000 crore, including Rs.5307 crores as central share. The funds are provided to the states for development of judicial infrastructure in the district and subordinate courts, which includes five components i.e. court rooms, digital computer rooms, toilet complexes, lawyer halls and residential units. The details of funds released to the States under the scheme during last three years and the current financial year is at **Annexure-B**.

(d) The monitoring of functioning of Fast Track Special Courts, to make them more effective and sensitive to the needs of the victims is constantly done by this Department through inter-ministerial meetings and video conferencing with the State Governments and High Courts. As per information provided by the High Courts, names of victims are not disclosed in the judgement and order. Compensations are also ordered by the court. The report of the 3rd Party evaluation, conducted by The National Productivity Council in 2021 on FTSCs, contained

detailed suggestions regarding the handling of POCSO cases as well as survivors was also shared with all the stakeholders for study and course correction. These recommendations *inter-alia* highlighted the segment wise strengthening of all the relevant parameters by the respective State Governments viz., Forensic Science Laboratory (FSL) may be set up for each District, appointment of Special Public Prosecutors, appointment of regular Presiding Officers and special Team of Police Personnel to investigate the POCSO Cases for effective disposal while maintaining the anonymity of the rape victims. It is also important that vulnerable Witness Deposition Complexes may be set up by the State Governments to ensure a safe environment for the victims.

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Annexure-A referred to in para (b) of Rajya Sabha USQ 109 for 02.02.2023

S.NO.	State/UT	Functional Courts		Cases disposed of by FTSCs from October 2019 to December 2022	
		FTSCs including ePOCSO	ePOCSO	FTSCs including ePOCSO	ePOCSO
1	Chhattisgarh	15	11	2927	2549
2	Gujarat	35	24	6020	4865
3	Mizoram	3	1	109	27
4	Nagaland	1	0	48	3
5	Jharkhand	22	16	3633	2215
6	Madhya Pradesh	67	57	15483	12925
7	Manipur	2	0	79	0
8	Haryana	16	12	3248	2344
9	Chandigarh	1	0	116	0
10	Rajasthan	45	30	8790	6121
11	Tamilnadu	14	14	4367	4367
12	Tripura	3	1	186	103
13	Uttar Pradesh	218	74	40123	18619
14	Uttarakhand	4	0	972	0
15	Delhi	16	11	747	489
16	Meghalaya	5	5	247	247
17	J&K	4	2	110	57
18	Punjab	12	3	2063	1273
19	Himachal P	6	3	517	362
20	Telangana	34	0	6079	2731
21	Andhra Pradesh	14	14	1715	1715
22	Bihar	48	48	5475	5475
23	Assam	17	17	2679	2679
24	Maharashtra	39	20	10096	7169
25	Karnataka	30	17	5184	4030
26	Kerala	52	14	9834	3146
27	Odisha	44	23	6807	4459
28	Goa	1	1	26	26
29	WB	0	0	0	0
30	A&N	0	0	0	0
31	Arunachal Pradesh	0	0	0	0
	TOTAL	768	418	137680	87996

Annexure-B referred to in reply to Part C of Rajya Sabha Unstarred Question No. 109 for answer on 2.2.2023 Fund released under CSS for Judicial Infrastructure

(Amount Rs.in Crore)

Sl. No.	State/UTs	Release in 2019-20	Release in 2020-21	Release in 2021-22	Release in 2022-23
1	Andhra Pradesh	20.00	10.28	0.00	0.00
2	Bihar	87.62	65.72	0.00	0.00
3	Chhattisgarh	19.83	7.84	0.00	60.00
4	Goa	4.06	3.80	3.20	25.00
5	Gujarat	16.49	13.50	0.00	0.00
6	Haryana	14.06	22.00	0.00	0.00
7	Himachal Pradesh	5.72	5.50	0.00	0.00
8	Jammu & Kashmir	10.00			
9	Jharkhand	13.74	9.05	6.00	12.50
10	Karnataka	44.04	29.72	27.00	82.01
11	Kerala	15.82	13.00	50.00	0.00
12	Madhya Pradesh	66.90	45.60	55.00	125.00
13	Maharashtra	61.09	23.11	18.00	100.00
14	Odisha	35.69	0.00	0.00	0.00
15	Punjab	39.78	16.48	16.50	12.50
16	Rajasthan	64.21	29.90	41.50	71.66
17	Tamil Nadu	38.71	18.17	35.66	133.85
18	Telangana	5.65	16.00	0.00	0.00
19	Uttarakhand	28.50	5.86	80.00	0.00
20	Uttar Pradesh	169.66	111.00	219.00	0.00
21	West Bengal	61.43	31.07	0.00	0.00
22	Arunachal Pradesh	2.69	5.00	4.09	32.38
23	Assam	36.54	25.00	27.40	0.00
24	Manipur	9.66	5.00	0.00	12.85
25	Meghalaya	22.85	7.71	28.02	50.00
26	Mizoram	5.24	5.00	9.50	0.00
27	Nagaland	3.42	5.00	13.27	0.00
28	Sikkim	2.78	2.95	0.00	0.00
29	Tripura	18.82	7.74	0.00	0.00
30	A & N Islands	0.17	0.35	0.00	0.00
31	Chandigarh	0.00	0.00	0.00	0.00
32	Dadra & Nagar Haveli	0.00	0.00	0.00	0.00
33	Daman & Diu	0.00	0.00	0.00	0.00
34	Delhi	48.52	45.00	30.00	0.00
35	Lakshadweep	0.00	0.00	0.00	0.00
36	Puducherry	3.31	0.00	0.00	9.55
37	Jammu and Kashmir	5.00	6.65	20.00	12.60
38	Ladakh	0.00	0.00	0.00	0.00
	Grand Total	982.00	593.00	684.14	739.91

